

DEPARTMENT OF SPACE AND MINISTER OF STATE
IN THE MINISTRY OF SCIENCE AND TECHNOLOGY
(SHRI BHUVNESH CHATURVEDI) :

(a) Yes, Sir.

(b) Under the existing policy, army officers from the Corps of Engineers or Corps of signals or Corps of Electrical and Mechanical Engineers with not less than 3 years and not more than 6 years commissioned service and degree in Engineering of a recognised university or equivalent, are eligible for induction in Survey of India (SOI).

(c) Yes, Sir.

(d) No, Sir.

(e) Does not arise.

(f) There has been no induction from the Corps of Engineer Officers into Survey of India during the last ten years.

Maternity Hospital

525. SHRI ARJUN SINGH YADAV :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the condition of OGHs maternity hospital at R.K. Puram in New Delhi is deplorable; and

(b) if so, the remedial steps taken by the Government for proper maintenance of this hospital?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) :

(a) No, Sir.

(b) In view of (a) above, the question does not arise.

Veterans Of Second World War

526. SHRI K. G. SHIVAPPA :

SHRI A. VENKATESH NAIK :

Will the PRIME MINISTER be pleased to state :

(a) whether complaints have been received that the veterans, who took part in the second world war are not being taken proper care of;

(b) if so, the details thereof and the action taken thereon;

(c) whether there is any proposal to increase the pension amount of Rs. 250/-; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) to (d) . Representations/complaints have been received from the veterans of the Second World War and also from other sources demanding grant of pension to them. These veterans were recruited by the British Indian Army for short periods, ranging from 2 to 6 years. After the termination of the Second World War they were discharged and were paid admissible war/service gratuity. Since they had not rendered the minimum qualifying service, as per rules, they have not been granted service pension.

[Translation]

Vacancies of Judges

527. SHRI N. J. RATHVA :

SHRI UPENDRA NATH VERMA :

SHRI RAM VILAS PASWAN :

SHRIMATI GEETA MUKHERJEE :

Will the PRIME MINISTER be pleased to state :

(a) the average number of judges per million people in India;

(b) whether as per international norms, the number of judges per million are to be increased to 50;

(c) if not, the reasons therefor;

(d) the total number of judges in Supreme Court and various High Courts at present;

(e) the total number of SC/ST and women judges out of them;

(f) whether a large number of vacancies of judges are still lying pending in Supreme Court and various High Courts;

(g) if so, whether the Government propose to appoint SC/ST and women judges against these vacancies;